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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA NO. 2337/2004

This the 2th day of August, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)

Smt. Urmila Devi
wife of Late Sheesh Nath Giri
working as a Full Time Casual Labourer in
Foreign Post office, New Delhi-110002
Under Delhi Postal Circle, New Delhi &
R/o MB-45 Shakurpur, Delhi-110092,
Address for service of notices
C/o Shri Sant Lal Advocate,
CAT Bar Room, New Delhi-110001.

(By Advocate: Sh. Sant Lal)

versus

1. The Union of India, through the Secretary,
M/O Communications & I.T. Dept. of Posts,
Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Delhi Circle,
Meghdoot Bhawan, New Delhi-110001.
3. The Director Foreign Post Office,
I.P.Estate, New Delhi-110002.

(By Advocate: Sh. Rajeev Bansal)

ORDER (ORAL)

Applicant has filed this OA for quashing the order dated 15.9.2004 and seeks a direction to the respondent to grant to the applicant temporary status from due date in pursuance to the order dated 29.5.95 & 26.7.95 (Annexure A-2) and further direction to consider her for regularization in Group 'D' cadre of NTC against the existing vacancies from the date of occurring of vacancies in accordance with the recruitment rules and the orders.

2. At the time of hearing, the learned counsel for applicant, *inter alia*, submitted that the applicant will approach the respondents afresh for redressal of her grievances pleaded in the OA and would submit a detailed representation to the respondent for this purpose. He accordingly submitted that the present OA may be dismissed as withdrawn without prejudice to the rights of the applicant to make the representation as aforesaid. Learned counsel for respondents does not oppose this request.

M. A. Khan

3. Accordingly, the OA is dismissed as withdrawn without prejudice to the submissions made by the learned counsel for applicant as aforementioned. Parties shall bear their own costs.

M.A. Khan
(M.A. KHAN)
Vice Chairman (J)

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